

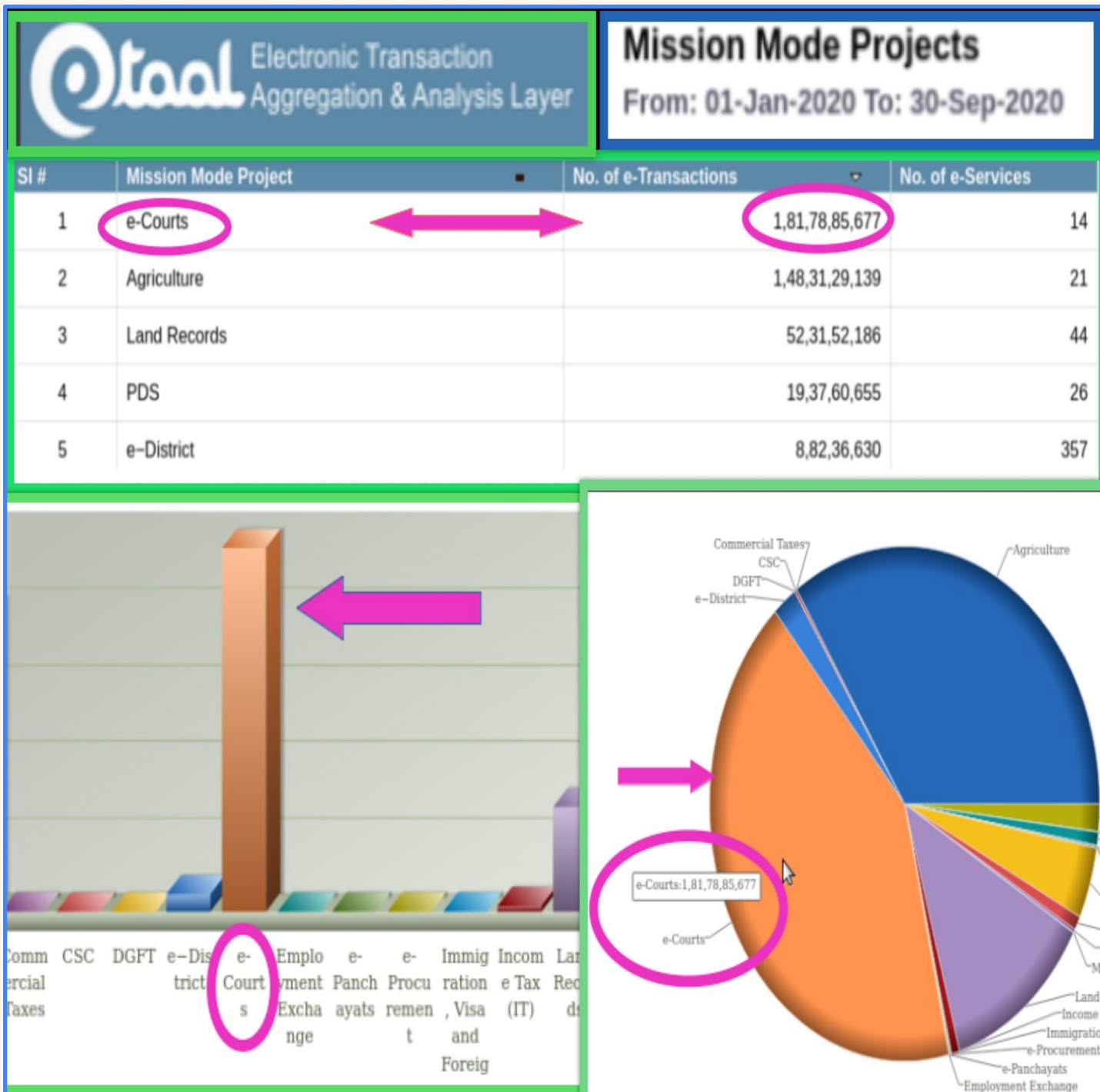


Newsletter

e-Committee, Supreme Court of India



E-Courts Ranked No.1 Mission Mode Project as per e-Taal website:



According to the e-Taal (Electronic Transaction Aggregation & Analysis Layer) website (<https://etaal.gov.in/>), e-Courts Project is ranked first under the category of mission mode projects for 2020 for recording the highest number of e-transactions performed by

citizens. From 1 January 2020 to 30 September 2020, 181.78 crores e-transactions were recorded by e-Courts websites. e-Taal also provides the following data about the e-Services provided by e-Courts for advocates and citizens.

No. of Orders Accessed	15,62,18,715
Causelist Accessed	8,37,28,649
Case Status Accessed	44,68,32,781
SMS sent to Advocates and Litigants	42,26,947
Case Status Accessed (Mobile App)	50,84,91,270
No. of Orders Accessed (Mobile APP)	21,15,95,413
Updating Current Status (Mobile App)	2,58,22,775
Causelist Accessed (Mobile App)	20,23,25,521
No of emails sent to Parties Advocates and Police Station	4,38,20,120

Inauguration of NSTEP & e-Services at Madras High Court



The Chairman e-Committee inaugurated the National Service and Tracking of Electronic Processes (NSTEP), e-Service Center at Yercaud, biometric attendance functionality for District courts, 3D e-way-finder at the Madras High Court on 17 September 2020 . The inaugural event was also attended by Shri Justice Amreshwar Pratap Sahi, Chief Justice, Madras High Court and the Chairman of

Madras High Court Computer Committee and Shri Justice T.S.Sivagnanam, Judge, High Court of Madras.The members of the Madras High Court Computer Committee, Smt. Justice Pushpa Sathyanarayana, Shri.Justice M.Sundar, Shri.Justice. A.D.Jagadish Chandra and Shri.Justice C.Saravanan were also present.**NSTEP for District Judiciary:**

NSTEP was rolled out for the District Judiciary by the Madras High Court. It is a mechanism consisting of a centralized process service tracking application and a mobile application for bailiffs/process servers. The application provides tracking of location through GPS, a unique QR Code, facility of recording digital signatures and requirement of uploading photos of the person on whom summons are served. The Madras High Court has procured 2906 Smartphones through GeM portal for the bailiffs currently employed by the State.

E-Court Services through the TneGA-e-Service Centre:

e-Service centres of the Tamil Nadu e-Governance Agency (TneGA) will provide e-Courts services like information relating to case status, cause list, court orders/judgments, e-filing, e-payment and assistance through video conferencing.

E-Service Centre at Yercaud, Salem District:

On a pilot basis, the E-Service Centre has been inaugurated at Yercaud Taluk in Salem District of Tamil Nadu by establishing a portacabin. More such centres are expected to be launched for the entire State of Tamil Nadu in the near future.

Biometric Attendance in District Judiciary:

The Registry has procured 407 Biometric Machines for the District Judiciary.

3D E-Way Finder :

E-way Finder provides shortest route directions for locating court halls, judicial and administrative section, information center, restrooms and amenities like lift and drinking water.

Click here to watch the inaugural function:

<https://youtu.be/2hPHqXjdzeg>

Rajasthan High Court Enters Delay Reasons for 4,09,317 Cases:

E-Committee, Supreme Court of India had rolled out a significant initiative of capturing delay reasons in CIS 3.2 to increase transparency, accountability and identify strategies to deal with delays occurring in case management. The Rajasthan High court took up the

task of entering delay reasons as a special drive on 2 September 2020 during COVID-19 with limited staff strength and has updated delay reasons in 4,09,317 cases within a short span of 23 days, which is about 40% of total cases where delay has been recorded.

Sr. no	Delay Reasons	Civil	Criminal	Both
1	Securing Presence	38871	399120	437991
2	Unattended	61210	62849	124059
3	Stayed	31700	32528	64228
4	Awaiting Record	29150	15941	45091
5	Frequent Applications	11829	4616	16445
6	Execution	13753	0	13753
7	Bulky Case	35	5047	5082
Total:				706649

Amendment of Rules to Facilitate

Electronic Service of Summons and e-Payment

Electronic service of summons through NSTEP, and electronic payment of court fees and fines have been made functional in all the courts across Rajasthan. The Rules of Business for District Courts in Rajasthan were amended recently vide The General Rules (Civil &

Criminal) (Amendment Rules), 2020 and have been notified on 18 September 2020.

Click here for: The General Rules (Civil & Criminal) (Amendment Rules), https://hcraj.nic.in/hcraj/hcraj_admin/uploadfile/governmentorders/notification-230920203.pdf

e-Initiatives of Patna High Court for District Judiciary

Studio-based Virtual Courtroom for Advocates at - Bhabua in Kaimur District



Studio-based Virtual Court Room has been inaugurated at Kaimur District in Bhabua for advocates who do not have smartphones.

E-Filing Centre and Display Boards at Nawada District



An e-Filing Centre has been set-up at Nawada, where all types of complaints, suits, petitions and applications can be filed through e-filing. Cases can be registered through Judicial Service Centre.

Accused in custody can be produced through Video Conferencing System. Display Board has been installed outside the courtrooms.

Upgraded Surety Search Module Rolled Out by High Court of Punjab & Haryana:

Surety search by both CNR No. and FIR rolled out by the High court of Punjab and Haryana by upgrading their surety module under the periphery software at two pilot sites,

Ambala and Sirsa. In more than one case, one person can stand surety, subject to his net worth in different cases being provided under the module.

Control Center for Advocates to Attend Virtual Courts

Established by the High Court of Telangana:

Additional Control Rooms have been established in the Court Hall Nos. 21 and 22 at the High Court of Telangana for the convenience of Advocates/ Parties-in-Person who do not have internet connectivity or the tools to connect to virtual courts. Advocates/ Parties-in-Person can attend the virtual courts from these Control Rooms, which have all the required facilities and equipment for attending the virtual court.



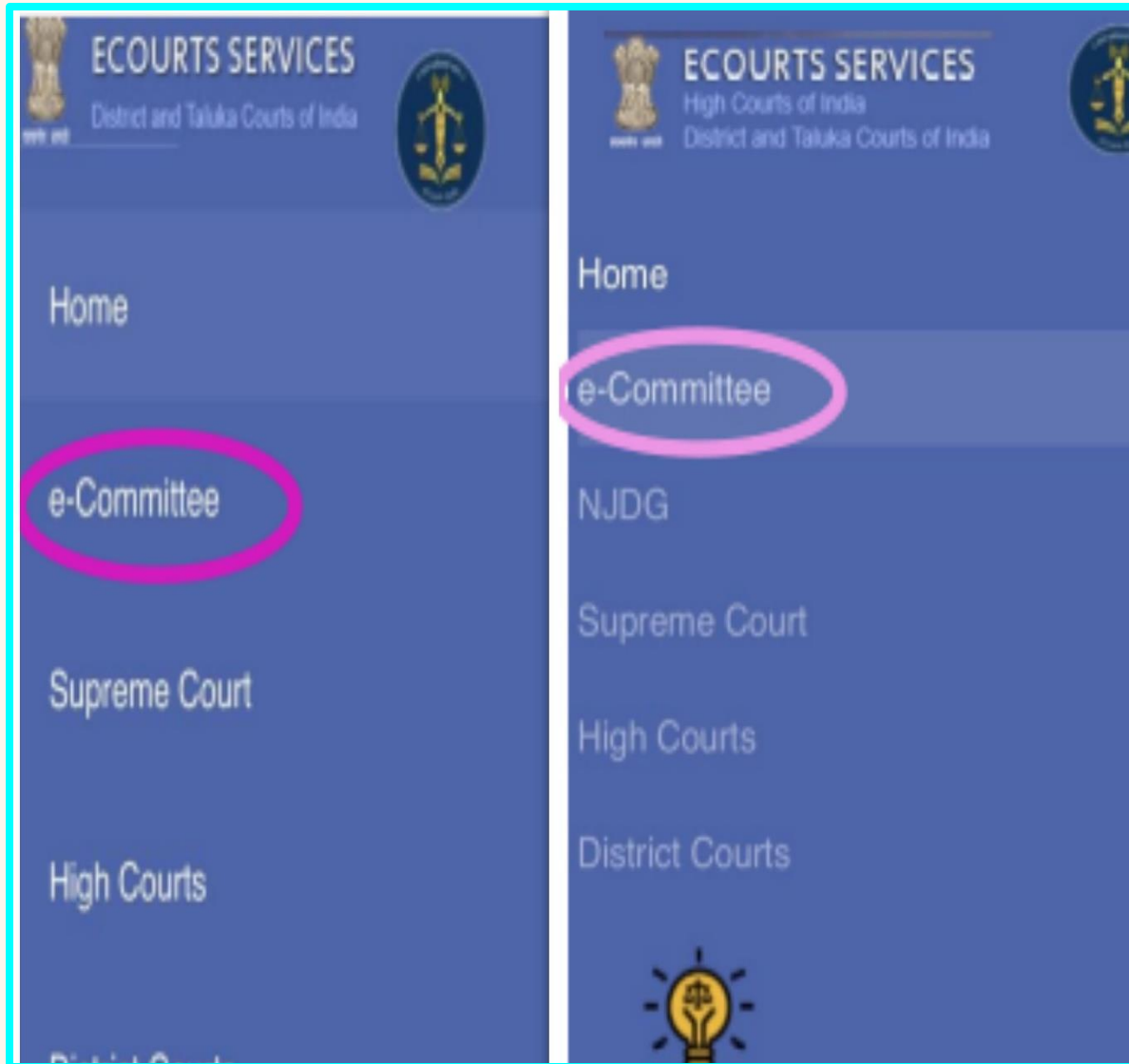
Functioning of Hybrid Courts at the High Court of

Telangana on a Trial Basis:

Keeping in view the lifting of the lockdown, the High Court for the State of Telangana has rolled out conduct Hybrid Courts partially on a trial basis from 07 September 2020 to 11 September 2020. Fresh admission matters were taken up in the forenoon session in virtual mode while final hearings and other matters were taken up physically in the afternoon session accepting both online filing and physical filing. Standard Operating Procedure was issued on 4 September -2020 for physical courts on a trial basis.

Click here to see the SOP on limited physical hearing
http://tshc.gov.in/documents/splofficer_2_2020_09_04_11_57_00.pdf

What is New



The new e-Committee website tab is live on the e-Courts website:

(i) eCourts.gov.in website https://ecourts.gov.in/ecourts_home/

(ii) e-Courts services website https://ecourts.gov.in/ecourts_home/

Click the ecommittee tab in the above links to see the new ecommitteewebsite.

<https://ecommitteesci.gov.in>

E-filing during COVID-19 as on 30 September 2020

Total e-Filing Numbers Generated:	48691
Number of High Courts where e-Filing is Functioning:	14
Number of District Courts Establishments where e-Filing is Functioning	608

Virtual Courts Statistics as on 30 September 2020:

Sr. No.	Virtual Court	Received	Cognizance taken	Contested	Paid Challans	Fine Amount Collected
1	VIRTUAL COURT TAMIL NADU	22431	7764	19	560	4750500
2	VIRTUAL COURT HARYANA	7157	1553	9	114	98201
3	VIRTUAL COURT DELHI (TRAFFIC)	1256429	1250317	54766	868934	1070949986
4	NOTICE BRANCH DELHI	1070953	1169875	3614	102961	79261400
5	VIRTUAL COURT KERALA	1076	694	2	50	101500
6	VIRTUAL COURT KARNATAKA	3560	3340	45	953	413290
7	PUNE TRAFFIC DEPARTMENT	4811	4790	6	231	49151
	TOTAL	2366417	2438333	58461	973803	1155624028

Analytics of the e-Committee YouTube Channel

as on 30 September 2020

i) Total views: 1,03,446

Video	Views ↓	Watch time (hours)	Average view duration	Impressions	impressions click-through rate
<input type="checkbox"/> Total	103,466	10,264.7	5:57	493,938	4.1%
<input type="checkbox"/> E-Inaugural of the Awareness Programme for Advocates on E-Cour...	41,418 40.0%	5,814.2 56.6%	8:25	139,426	3.8%
<input type="checkbox"/> English - Register as an Advocate on efilng portal of High Courts & ...	17,139 16.6%	823.5 8.0%	2:52	68,659	5.6%
<input type="checkbox"/> English - How to eFile a new case - High Courts and District courts ...	10,687 10.3%	600.2 5.9%	3:22	62,301	4.1%
<input type="checkbox"/> Hindi - Register as an Advocate on efilng portal of High Courts & Di...	8,072 7.8%	339.7 3.3%	2:31	39,881	5.9%
<input type="checkbox"/> E-Inauguration of E-Governance Centre, Nashik	8,028 7.8%	1,528.5 14.9%	11:25	25,263	3.1%
<input type="checkbox"/> The Inaugural of the new website of the e-Committee	6,202 6.0%	683.3 6.7%	6:36	42,261	2.4%
<input type="checkbox"/> Hindi - How to eFile a new case - High Courts and District courts of ...	6,170 6.0%	334.5 3.3%	3:15	36,178	7.6%
<input type="checkbox"/> Marathi - Register as an Advocate on efilng portal of High Courts & ...	795 0.8%	19.1 0.2%	1:26	6,255	2.2%

(ii) Operating System-wise View Statistics

Operating system	Views ↓	Watch time (hours)	Average view duration
<input type="checkbox"/> Total	103,466	10,264.7	5:57
<input type="checkbox"/> Android	84,055 81.2%	7,948.8 77.4%	5:40
<input type="checkbox"/> Windows	12,311 11.9%	1,482.4 14.4%	7:13
<input type="checkbox"/> iOS	4,120 4.0%	422.8 4.1%	6:09
<input type="checkbox"/> Linux	1,636 1.6%	210.6 2.1%	7:43
<input type="checkbox"/> Macintosh	549 0.5%	72.1 0.7%	7:52
<input type="checkbox"/> Smart TV	167 0.2%	43.4 0.4%	15:35
<input type="checkbox"/> Amazon Fire OS	80 0.1%	20.6 0.2%	15:25
<input type="checkbox"/> KaiOS	71 0.1%	2.2 0.0%	1:52
<input type="checkbox"/> Chromecast	31 0.0%	10.5 0.1%	20:23
